

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:87
ANSWERED ON:02.12.2003
CONTRIBUTORY PENSION SCHEME
JASWANT SINGH YADAV;KAMAL NATH

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether the Supreme Court has recently given any judgement on Government Pension Schemes;
- (b) if so, the details thereof;
- (c) the reaction of the Government thereto;
- (d) whether the matter regarding contributory pension scheme for the Government employees has been discussed with various Central and State Government Unions; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI HARIN PATHAK)

(a): There is, at present, no contributory Pension scheme for Central Government employees; such a Scheme is proposed to be operationalised for new entrants to the Central Government to start with. Recently, the Hon`ble Supreme Court pronounced Judgement in SLP(C) No.22316 of 1997 OTIS Elevation Employees Union Vs. UOI with regard to the Employees Pension Scheme 1995 which however, is not applicable to Central Government Employees.

(b)&(c): In the said Judgement, the Hon`ble Supreme Court has upheld the validity of the Employees Pension Scheme, 1995.

(d)&(e) : The New Pension Scheme would be applicable to new entrants in Central Government employment to start with and prior consultations were not held with Joint Consultative Machinery (JCM) and the State Government Employees Unions.